

(c) Does not arise.

Electrification of Railway Line

2085. SHRI YELLAIAH NANDI : Will the Minister of RAILWAYS be pleased to state :

(a) the length of rail line that has been electrified so far in Andhra Pradesh:

(b) the length of rail line that remains to be electrified with details thereof, location-wise; and

(c) the time by which the pending electrification job of rail line is likely to be completed, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Out of 3952 Route kilometre of Broad Gauge track in Andhra Pradesh, 1570 Route Kilometre (RKM) have been electrified upto 31.3.1996.

(b) and (c). As regards the balance broad gauge track, the position is as under :

1. The electrification of the section Bhimadolu-Rajahmundry (72 RKM) and Samalkot-Anakapaile (107 RKM) forming par of the Vijayawada-Visakhapatnam section (sanctioned for electrification) is planned to be completed by 31.3.1997, the balance portions in the section having been electrified prior to 31.3.1996.

Refugees from Bangladesh

2086. SHRI DADA BABURAO PARANJPE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are considering the question of granting citizenship to the Chakmas as well as Hajong refugees who came from Bangladesh before March 1971;

(b) if so, the number of these refugees who came India; and

(c) the final decision likely to be taken on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (c). The Supreme Court of India vide its judgement dated 9.1.1996, in a public interest petition, has directed, inter alia, that the applications made for registration as citizens of India by Chakmas under section 5 of the Citizenship Act shall be entered in the register maintained for the purpose and shall be forwarded by the Collector or the DC, with or without enquiry, as the case may be, to the Central Government for its consideration in accordance with law. No such application/recommendation has been received by the Central Government so far. The State Government has filed a petition in the Supreme Court Seeking a review of its judgement dated 9.1.1996.

Following large scale communal violence in the erstwhile East Pakistan (now Bangladesh), Chakma/Hajong refugees numbering 14,888 were settled in Arunachal Pradesh between 1964 and 1969.

Chief Ministers' Conference on IPC

2087. SHRI R.L.P. VERMA :
SHRI RAM SAGAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Conference of the Chief Ministers held on November 13, 1992 had recommended the amendment to the CRPC, IPC and Evidence Act to explore methods for speedy trials in courts, to explore alternatives to prisons, reduction in overcrowding in jails by streamlining the bail provisions etc;

(b) if so, the action taken or proposed to be taken on these recommendations; and

(c) if not, the use of such conferences especially if their recommendation are not implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) Yes, Sir.

(b) The code of Criminal Procedure (Amendment) Bill, 1994, was introduced in the Rajya Sabha on 9th May, 1994.

(c) Does not arise.

[Translation]

BSF Planes

2088. SHRI MAHENDRA SINGH BHATI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of flights operated by the BSF planes in Rajasthan during 1994, 1995, 1996; and

(b) the details of the persons on board of these planes, the dates of journeys and the purpose of travelling etc ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) the requisite information is as follows -

1994	-	44
1995	-	39
1996	-	11
(upto June, 1996)		

(b) The aircrafts available with the Border Security Force are utilised for operational requirements of the Central Para Military Forces. These aircrafts are also used for official commitments of Ministers and Officials in the Ministry of Home Affairs. At times, these aircrafts are also made available to other Ministers/VIPs for